

R.A.No.: 31/02

O.A.No.: 85/96

1/26.04.2002 : Mr. B.P.Dixit, counsel for the applicant.

As prayed for, two weeks time is allowed
for removing defects as pointed out by the Registry.

Re-adjourned hearing on 27.06.2002 for hearing on R.A.

(L.R.K.Prasad) /M(A)

2/27.6.2002 : The learned counsel for the applicant has made
a prayer for short adjournment to remove the defects
relating to R.A. so filed. Prayer is allowed. Be listed
for hearing on 18.7.2002.

MRS.

(L.R.K.Prasad) /M(A)

(B.N.Singh Neelam) /VC

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18.7.02

CM

The matter may be placed before the Hon'ble
V.C. for constitution of bench to hear the R.A.

Shyama Dogra

(Shyama Dogra)

(L.R.K.Prasad)

M(A)

Bench in A.

order was of

Hon'ble L.R.K.P. (A) and B.N.N.

(a) M(A) B.N.N.

& Hon'ble L.T.H.

However, as

defects are yet

to be rectified;

this R.A. may

need to be had

rectified first.

For directions

25/7/02
In this background,
before constituting in bench,
defects are to be removed
as indicated in Registrars
note dated 25/7/02. Be placed
before for the same first.

29/7/02

In view of Hon'ble's directions at 29.7.02, list this
matter before Registrar on 31.7.02.

29/7/02

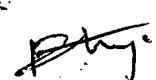
Hon'ble
Defects to be removed
29/7/02
30/7/02

RA-31/2002

5/31.7.2002 : None present for review applicant.

It is seen that defects have been removed in the RA. Hence, as directed by the Division Bench on 18.7.02 this RA may be placed before the Hon'ble Vice-Chairman in chamber for nominating a judicial Member to sit with Hon'ble Shri L.R.K. Prasad, Member (A) for hearing this RA.

SKS


(N. Rama Murthy)
Registrar:

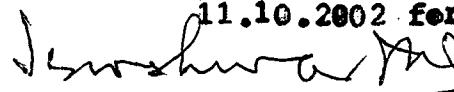
6/01.08.2002 : A Division Bench of Hon'ble Mr. L.R.K. Prasad, Member (A) and Hon'ble Mrs. S. Dogra, Member (J) is constituted for hearing on 13.08.2002.

skj


(B.N. Singh Neelam) / VC

7/13.08.2002 : List it before the appropriate Bench on 11.10.2002 for hearing.

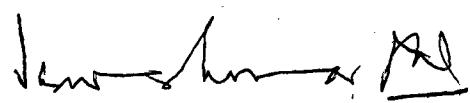
skj


(S. Jha) / M(A)


(B.N. Singh Neelam) / VC

8./ 11.10.2002. For want of D.R. be listed on 22.10.2002 for hearing before the appropriate Bench.

/CBS/


(S. Jha) / M(A)

9./ 30.10.2002. Shri M.P. Dixit, counsel for the applicant.

Heard learned counsel for the applicant. Issue notices to the respondents made returnable within six weeks. Requisites may be filed within one week. List it on 12.12.2002 for hearing.

Shyama Dogra
/CBS/ (S. DOGRA)/M(J)

L.R.K. Prasad
(L.R.K. PRASAD)/M(A)

10/12.12.2002

The 1st counsel for the applicant is present. On his request, be listed for hearing on 14.1.2003.

MRS.

Shyama Dogra
(Shyama Dogra)/M(J)

L.R.K. Prasad
(L.R.K. Prasad)/M(A)

11./ 14.1.2003. The learned counsel for the applicant is present. W/S not filed so far. The respondents are directed to file their W/S by the next date. List it on 20.2.2003 for hearing.

/CBS/

Shyama Dogra
(S. DOGRA)/M(J)

12./ 20.2.2003. Let it be placed before the Hon'ble V.C. for constitution of a new Bench as one of the Hon'ble Member has since retired.

/CBS/

Shyama Dogra
(S. DOGRA)/M(J)

13/03.03.2003 : A Division Bench of Hon'ble Mr. Sarweshwar Jha, M(A) and Hon'ble Mrs. Shyama Dogra, M(J), is constituted for hearing. Let it be placed before the aforesaid Bench as and when the Bench is constituted.

skj

B.N. Singh Neelam /VC

RA 31/02

14

10.3.03

List it on 16.4.2003 for hearing.

CM

S. Dogra

(S. Dogra) M/J

S. Jha

(S. Jha) M/A

15.16.4.03

List it on 26.6.03 for hearing.

CBS

(B. N. Singh Neelam)
V.C

16/24.6.03 List it before the appropriate Bench as and when available.

CBS

S. Dogra
(S. Dogra) M/J

17/01.8.03 The 1st. counsel for the applicant Shri M. P. Dixit has submitted that he is awaiting instructions from his client & therefore, seeks adjournment. Let it be listed for hearing on 22.8.03

CM

S. Dogra
(S. Dogra) M/J

S. Jha
(S. Jha) M/A

18/22.8.03

For want of 1B, be listed after hearing on 29.8.03.

CM

S. Dogra
(S. Dogra) M/J

R.A. 31/02

19/24.8.03.

The file of both sides are present. However, due to the fact that the relevant file is not available with the file for the applicant nor the file has been filed on behalf of the dependent. Let it be filed as soon as the appropriate bench as and when the same is available.

~~S. Dogra~~
(S. Dogra) su (J)

~~Shri J. M. H.~~
(J. M. H.) su (H)

20/11. 9. 2003 Heard Shri M. P. Dixit, ld. counsel for the applicant.

At the very outset, he has submitted that the applicant in the Q. A. No. 85 of 1996 which was decided on 21.12.2001 stood acquitted ~~of~~ by the criminal charges which had been brought against him on 11.7.1997. The ld. counsel for the applicant has submitted that this aspect, however, was submitted before the Tribunal but he is not very clear as to why this could not get reflected in the orders passed by the Tribunal in Q. A. No. 85/1996.

He has further submitted that he has approached the respondents a number of times in the matter seeking relief on account of the fact that he has since been acquitted ~~of~~ with the charges and, therefore, had made a prayer in the Q. A. No. 85/96 regarding subsistence allowance to be enhanced and the period of suspension in the post of UDC be ~~l~~ looked into and disposed of appropriately in the light of the said acquittal and also in the light of the decisions of this Tribunal with necessary consequential benefits.

We have considered the submissions made by the ld. counsel for the applicant and also perused the facts submitted by him in the R. A. We are of the view that while there is no apparent error on the face of the record and as such there is no need to review the orders passed by this Tribunal in Q. A. No. 85 of 1996 decided on 21.12.2001, we would direct the respondents to look into the submissions made by the applicant in this regard and dispose of the matter within a period of three months by passing appropriate orders as per law in the light of the fact that the applicant has already been acquitted ~~of~~ with the criminal charges levelled

account

against him and also keeping into the fact that the Tribunal in the said C.A. had also made specific directions contingent on the acquittal of the applicant in the said case. With this, this R.A. stands disposed of in the light of the above directions.

M.P.S.

S. Dogra
(S. Dogra)/M.O.J.

S. Jha
(S. Jha)/M(A)